

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5478/2024

[Arising out of impugned final judgment and order dated 02-04-2024 in CRA No. 826/2024 passed by the High Court of Judicature at Allahabad]

MAMTA SAGAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 94237/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 94238/2024 - EXEMPTION FROM FILING O.T.)

Date : 26-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mrs. Anjana Prakash, Sr. Adv.
Mr. Bhuwan Raj, AOR

For Respondent(s) Mr. Yasharth Kant, AOR
Mr. Suryaansh Kishan Razdan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned senior counsel for the petitioner seeks time to file rejoinder to the counter affidavit filed on behalf of the respondent(s). The same be filed in two weeks.
2. List the matter after two weeks.
3. Interim order to continue till the next date of hearing.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)